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Title: Need to stop extending the services of Government employees after their superannuation.

DR. THOKCHOM MEINYA (INNER MANIPUR): Sir, I rise to raise an important urgent matter of public interest.

Of late, it has become a practice to extend the services of bureaucrats, scientists and specialists beyond their respective retirement age. These are both good and bad results of this system. If the extension of service is given after superannuation, many deserving well-qualified persons are denied of their due promotion, etc. In spite of the fact that the Supreme Court has given a ruling not to give any extension of service to anybody after superannuation, even in institutions like AIIMS, New Delhi, PGI, Chandigarh, JIPMER, Puducherry, it is allegedly reported that such extensions are being envisaged. But there is a well established procedure of re-employment on contract basis of the retirees after their retirement under special conditions including their mental and physical status. This is a better option.

In order to encourage young qualified professionals in all fields, medical and health in particular, the practice of extension of service beyond their respective superannuation period should be stopped immediately and re-employment on contract basis might be an option, if at all it has become an absolute necessity.